

Assam Schedule VIII. Form No. 143  
High Court Form No. (J) 13

**ORDER-SHEET FOR CIVIL COURT**

DISTRICT : SONITPUR

**IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR**

**Misc (S/C) Case No. 17 of 2020**  
**Sri Dhiren Munda, Petitioner**

Serial No. of Orders	Date	Order	Signature
	<b><u>17-08-2021</u></b>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. Rs. 2,34,807.82/- (Rupees Two Lakh Thirty Four Thousand Eight Hundred Seven and Eighty Two Paisa) only left by deceased Gobardhan Munda in the saving bank account being Saving Bank A/c No. 7053010000349 at Assam Gramin Vikash Bank, Thakurbari Branch, District- Sonitpur, Assam.</p> <p>On perusal of the petition it is seen that petitioner Sri Dhiren Munda is a permanent resident of Vill: Naharani Tea Estate, P.O. &amp; P.S. Rangapara, District: Sonitpur, Assam. It is further stated that at the time of death deceased left behind the heirs namely, Married Daughter, Smti Uma Munda Karmakar, aged 35 years, Son, Sri Mahesh Munda, aged 34 years, Son, Sri Dhiren Munda, aged 33 years and Daughter, Miss Hema Munda, aged 31 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. Rs. 2,34,807.82/- (Rupees Two Lakh Thirty Four Thousand Eight Hundred Seven and Eighty Two Paisa) only in the saving bank account being Saving Bank A/c No. 7053010000349 at Assam Gramin Vikash Bank, Thakurbari Branch, District-</p>	

Sonitpur, Assam.

On the basis of the application, notices were issued to the other legal heirs which were duly served and appeared in court with an affidavit stating that they have no objection of their brother getting the legal heir certificate in respect of the estate of the deceased. On being asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand of the petitioner taken in the petition u/s 372 of Indian Succession Act.

In support of the contention, petitioner has submitted Death Certificate of his father deceased Gobardhan Munda marked as Ext. 1 and Bank Pass book in the name of deceased Gobardhan Munda marked as Ext. 2.

It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.

Having been satisfied with the authenticity of facts, petitioner Dhiren Munda appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. Rs. 2,34,807.82/- (Rupees Two Lakh Thirty Four Thousand Eight Hundred Seven and Eighty Two Paisa) only with up to date interest, if any, lying in the saving bank account being Saving Bank A/c No. 7053010000349 at Assam Gramin Vikash Bank, Thakurbari Branch, District- Sonitpur, Assam.

The name of deceased has been written in Bank pass book as Gobordhon Munda and in death certificate the name has been written as Gobardhan Munda. However, an affidavit has been submitted stating that Gobordhon Munda and Gobardhan Munda is the same person having same identity.

Accordingly, succession certificate in favour of petitioner Sri Dhiren Munda in respect of schedule property

of Rs. 2,34,807.82/- (Rupees Two Lakh Thirty Four Thousand Eight Hundred Seven and Eighty Two Paisa) only with up to date interest, if any, is granted subject to payment of requisite Court fee.

Accordingly, the case is disposed off.

**(C.B. Gogoi)**  
**District Judge**  
Sonitpur, Tezpur